

(f) the details of the total investment of Suzuki Motor Corporation in MUL?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAJAJ) : (a) to (c) Government felt that the dispute was purely commercial and could be tackled administratively as a matter of difference of opinion between the two share holders. In order to settle the differences quickly and concentrate on the more vital questions of business development, technology upgradation in MUL and to maintain its place at the top of the automobile industry, the Memorandum of Understanding and Settlement for resolving the dispute has been signed between Government of India (GOI) and Suzuki Motor Corporation (SMC) who are the two principal share holders in MUL.

(d) There is no proposal at present.

(e) In view of (d) above, does not arise.

(f) Rs. 103.41 crores, out of which Rs. 66.15 crores is equity, and the balance is premium paid while enhancing equity of Suzuki Motor Corporation from 40% to 50%.

[Translation]

Schemes of Spice Board

2774. SHRI RAMESHWAR PATIDAR :
SHRIMATI SHEELA GAUTAM :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Spice Board has prepared any schemes to give incentives to the processed spice packing units and the oil resin units;

(b) if so, the details thereof;

(c) whether any assistance is being given by the Government to such small scale units; and

(d) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) to (d) Spices Board provides financial assistance to processed spice packing units and oil resin (oleoresins) units as under :

- (i) assistance for packaging development/bar coding registration, to the exporters of spices in packed forms with brand names and where brands are registered with Spices Board;
- (ii) assistance for development of suitable packages for exports through Indian Institute of Packaging or private consultants;
- (iii) reimbursement of part of cost of packaging for exports of spices in "Logo" packs; and
- (iv) grant-in-aid for technology transfer and process upgradation.

[English]

Financial Assistance to State Handloom Development Corporations

2775. SHRI MANIKRAO HODLYA GAVIT :
SHRI D.S. AHIRE :

Will the Minister of TEXTILES be pleased to state :

(a) whether the Union Government provide financial assistance to the State Handloom Development Corporation and Handloom Co-operative Societies under various ongoing schemes such as Project Package Schemes, Integrated Handloom Village Development Schemes and other schemes;

(b) if so, the details of financial assistance provided under each scheme during the last three years, State-wise and year-wise; and

(c) the criteria adopted for providing such assistance?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) Yes, Sir. The Project Package Scheme which provides assistance to Handloom Corporations and Co-operative Societies has, however, been modified and its scope has been enlarged to incorporate the elements of Integrated Handloom Village Development Scheme also which has since been discontinued during 1997-98.

(b) A Statement of central assistance released to various States during the last three years under various schemes is enclosed.

(c) The various schemes in handloom sector have laid down guidelines for providing central assistance. Proposals received from State Governments are approved for release of central assistance in accordance with the guidelines of the schemes.

Statement

Financial Assistance to State Handloom Development Corporations

(Rs. in Lakhs)

Sl. No.	Name of the States	Group Insurance Scheme		
		1995-96	1996-97	1997-98
1	2	3	4	5
1.	Arunachal Pradesh	-	-	-
2.	Andhra Pradesh	14.01	16.00	-
3.	Assam	-	-	-
4.	Bihar	4.04	-	-
5.	Gujarat	-	4.13	-

1	2	3	4	5	1	2	3	4	
6. Haryana		-	-	-	15. Nagaland		-	-	-
7. Himachal Pradesh		-	-	-	16. Orissa	10.00	10.00	-	
8. Jammu & Kashmir		-	-	-	17. Punjab		-	-	-
9. Karnataka	10.00	10.00		-	18. Rajasthan		-	-	-
10. Kerala		-	-	-	19. Tamil Nadu	26.05	27.82	33.69	
11. Madhya Pradesh		-	-	2.92	20. Tripura		-	-	-
12. Manipur		-	0.60	-	21. Uttar Pradesh	10.00		-	-
13. Maharashtra		-	-	-	22. West Bengal	3.00	2.00	3.00	
14. Mizoram		-	-	-	23. Meghalaya		-	-	-
					24. Sikkim		-	-	-

Statement showing releases made under various schemes to different states during last three year (Plan 1995-98)

(Rs. in Lakhs)

Sl. No.	Name of the States	Workshed-cum-Housing			Project Package Scheme		
		1995-96	1996-97	1997-98	1995-96	1996-97	1997-98
1	2	3	4	5	6	7	8
1.	Arunachal Pradesh	-	-	50.31	-	-	-
2.	Andhra Pradesh	225.74	381.18	146.54	287.41	627.04	508.84
3.	Assam	140.00	-	39.59	321.21	671.17	672-30
4.	Bihar	100.00	-	-	77.18	-	-
5.	Gujarat	-	-	-	6.20	16.51	2.01
6.	Haryana	-	-	-	7.50	15.85	10.10
7.	Himachal Pradesh	26.00	24.72	-	51.33	53.43	74.87
8.	Jammu & Kashmir	14.56	-	-	47.05	-	116.43
9.	Karnataka	227.78	100.00	53.70	12.14	51.55	44.65
10.	Kerala	50.00	50.00	-	233.95	126.30	425.85
11.	Madhya Pradesh	93.52	-	200.00	165.16	39.53	64.52
12.	Maharashtra	24.00	14.08	28.39	94.28	6.00	-
13.	Manipur	-	80.00	-	8.25	65.15	-
14.	Mizoram	-	-	-	10.00	-	10.00
15.	Nagaland	-	164.78	352.25	37.84	340.71	552.26
16.	Orissa	-	55.64	90.36	144.28	131.11	45.05
17.	Meghalaya	-	-	1.40	-	-	-
18.	Punjab	-	-	-	-	-	-
19.	Rajasthan	7.40	18.20	120.50	336.94	17.75	-

1	2	3	4	5	6	7	8
20.	Tamil Nadu	140.00	140.00	110.06	220.83	76.30	389.17
21.	Tripura	40.00	-	14.05	83.20	38.70	6.40
22.	Uttar Pradesh	100.00	-	-	66.70	27.85	385.25
23.	West Bengal	110.00	-	96.25	62.43	2.63	23.05
24.	Sikkim	-	-	-	-	-	-

Statement showing releases made under various schemes to different states during last three years (Plan 1995-98)

(Rs. in lakhs)

Sl. No.	Name of the States	Health Package Scheme			Thrift Fund Scheme		
		1995-96	1996-97	1997-98	1995-96	1996-97	1997-98
1.	Arunachal Pradesh	-	-	50.35	-	-	-
2.	Andhra Pradesh	188.15	270.09	-	81.50	90.60	135.00
3.	Assam	53.50	20.15	-	-	-	-
4.	Bihar	75.00	-	-	-	-	-
5.	Gujarat	16.00	-	2.60	-	1.00	-
6.	Haryana	-	7.88	-	-	-	-
7.	Himachal Pradesh	-	-	-	-	-	-
8.	Jammu & Kashmir	-	-	-	-	-	-
9.	Karnataka	-	-	28.50	5.00	14.00	10.00
10.	Kerala	55.00	-	-	-	-	-
11.	Madhya Pradesh	11.16	-	16.60	-	11.49	7.10
12.	Maharashtra	28.50	-	10.50	11.19	-	-
13.	Manipur	-	-	-	-	-	-
14.	Mizoram	-	-	-	-	-	-
15.	Nagaland	-	6.23	-	-	-	-
16.	Orissa	-	-	33.00	30.00	-	30.00
17.	Meghalaya	-	-	-	-	-	-
18.	Punjab	-	-	-	-	-	-
19.	Rajasthan	25.50	-	-	1.00	2.00	-
20.	Tamil Nadu	79.84	3.50	110.16	192.14	140.05	180.00
21.	Tripura	22.90	-	10.58	-	-	0.23
22.	Uttar Pradesh	-	-	-	22.50	-	1.14
23.	West Bengal	-	-	-	12.00	-	27.00
24.	Sikkim	-	-	18.90	-	-	-

Statement showing releases made under various schemes to different states during last three years (Plan 1995-96 to 1997-98)

(Rs. in Lakhs)

Sl. No.	Name of the States	HDC/QDU			Margin Money		
		1995-96	1996-97	1997-98	1995-96	1996-97	1997-98
1.	Arunachal Pradesh	-	-	-	-	-	-
2.	Andhra Pradesh	217.82	671.67	460.34	68.00	82.50	-
3.	Assam	84.49	-	-	16.50	-	-
4.	Bihar	114.41	4.00	6.00	40.11	5.50	-
5.	Gujarat	8.25	0.15	-	0.44	1.99	-
6.	Haryana	4.00	-	5.00	-	-	-
7.	Himachal Pradesh	26.19	23.99	2.84	2.19	2.06	2.22
8.	Jammu & Kashmir	3.04	-	-	4.37	2.75	-
9.	Karnataka	26.70	12.51	-	-	31.58	-
10.	Kerala	116.05	86.95	4.06	31.03	30.40	12.85
11.	Madhya Pradesh	31.87	-	-	6.14	2.80	-
12.	Maharashtra	26.48	-	-	1.00	1.00	-
13.	Manipur	132.00	-	-	63.50	48.00	-
14.	Mizoram	-	-	-	10.87	0.50	-
15.	Nagaland	8.00	239.91	315.63	12.00	34.00	2.50
16.	Orissa	153.84	84.43	24.11	28.00	38.00	-
17.	Meghalaya	-	-	-	-	-	-
18.	Punjab	-	-	-	0.50	-	-
19.	Rajasthan	2.24	-	-	-	-	-
20.	Tamil Nadu	449.11	114.20	116.07	7.81	13.45	33.80
21.	Tripura	17.87	2.38	-	9.50	-	-
22.	Uttar Pradesh	140.13	104.83	9.58	47.53	47.13	1.00
23.	West Bengal	165.85	-	6.00	0.50	7.50	-
24.	Sikkim	-	-	-	-	-	-

Statement showing releases made under various schemes to different states during last three years (Non Plan 1995-98)

(Rs. in lakhs)

Sl. No.	Name of the States	M.D.A. Scheme			Janata Cloth/HankYarn Schemes		
		1995-96	1996-97	1997-98	1995-96	1996-97	1997-98
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	810.15	808.90	37.57	188.03	108.19	121.20
2.	Arunachal Pradesh	-	-	-	-	-	6.61
3.	Assam	82.26	167.97	81.76	612.88	341.15	400.55

1	2	3	4	5	6	7	8
4. Bihar		107.57	-	-	135.66	87.72	40.08
5. Gujarat		8.01	216.78	63.81	49.61	6.54	34.70
6. Haryana		73.61	79.65	25.84	-	-	-
7. Himachal Pradesh		39.85	43.41	36.81	-	-	-
8. Jammu & Kashmir		84.54	115.23	183.84	55.60	7.71	31.33
9. Karnataka		256.70	309.89	244.08	695.48	760.24	615.40
10. Kerala		338.99	158.96	319.46	102.48	-	-
11. Madhya Pradesh		53.33	143.15	278.25	297.52	102.95	36.76
12. Maharashtra		95.63	62.34	-	612.61	342.71	170.17
13. Manipur		-	2.08	-	7.06	-	-
14. Mizoram		-	-	-	1.67	-	-
15. Nagaland		-	-	-	7.98	-	-
16. Orissa		377.01	300.31	290.90	775.29	157.34	-
17. Meghalaya		-	01.26	-	-	-	-
18. Punjab		30.58	29.35	35.22	2.66	-	-
19. Rajasthan		33.07	74.45	60.34	113.03	49.54	33.67
20. Tamil Nadu		1867.94	2026.97	788.00	1699.40	962.35	1151.98
21. Tripura		17.40	17.40	18.10	36.97	51.61	10.96
22. Uttar Pradesh		415.58	409.32	319.50	686.91	211.89	-
23. West Bengal		208.31	268.08	365.92	1369.17	271.23	134.28
24. Sikkim		-	-	-	-	-	-

Statement showing releases made under various Scheme to different States during last two years

(Rs. in lakhs)

Sl. No.	Name of the States	Development of Exportable Products & their Marketing Scheme	
		1996-97	1997-98
1	2	3	4
1.	Andhra Pradesh	-	14.00
2.	Arunachal Pradesh	-	-
3.	Assam	17.50	-
4.	Bihar	-	-
5.	Gujarat	-	12.50
6.	Haryana	14.00	-
7.	Himachal Pradesh	-	5.00

1	2	3	4
8.	Jammu & Kashmir	2.54	8.75
9.	Karnataka	-	-
10.	Kerala	6.50	14.00
11.	Madhya Pradesh	7.00	27.75
12.	Maharashtra	-	-
13.	Manipur	-	-
14.	Mizoram	-	-
15.	Nagaland	-	-
16.	Orissa	-	-
17.	Meghalaya	-	-
18.	Punjab	-	-
19.	Rajasthan	-	-

1	2	3	4
20.	Tamil Nadu	-	13.50
21.	Tripura	17.50	-
22.	Uttar Pradesh	10.02	58.78
23.	West Bengal	-	33.50
24.	Sikkim	-	-

Note ; Scheme introduced from 1996-97.

Export Quota of Powerloom

2776. SHRI SUSHIL KUMAR SHINDE : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have received any representations from the Powerloom mills of district Solapur (Maharashtra) requesting for raising of export quota for these mills from 10% to at least 35% and allowing them facility to place them on level footing with other exporters, who also avail duty drawback facility;

(b) if so, the details of their other demands; and

(c) the Government's reaction thereto?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) Government have not received recently any such representation from the Powerloom mills of district Solapur (Maharashtra) requesting for raising of export quota from 10%.

(b) and (c) Do not arise.

NOR Status of Income Tax Act

2777. SHRI K.S. RAO : Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to amend the definition of 'not ordinarily resident' (NOR) status provided under the Income Tax Act, 1961;

(b) if so, the details thereof; and

(c) the objectives proposed to be achieved thereby?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Yes, the proposal to remove the status of 'not ordinarily resident' from the Income-tax Act, 1961 is contained in the provisions of clause 6 of the Finance (No.2) Bill, 1998 presented in the Parliament on the 1st June, 1998.

(c) The proposal was originally introduced in the Income-tax Act in the year 1938 in roder to, *inter-alia*, provide relief to the European officers in the initial years of their stay in India. The status has given advantage to the persons who live abroad for two years by way of exemption for the next nine years from tax on foreign income.

RBI Offices

2778. SHRI NRIPEN GOSWAMI : Will the Minister of FINANCE be pleased to state :

(a) the places where the offices of the Reserve Bank of India are housed in its own buildings, State-wise;

(b) whether the important departments, such as Issue Department, Banking Loan Accounts Department, Deposit Accounts Department, Public Loan Accounts Department etc. have been opened in these Branches;

(c) if not, the reasons therefor; and

(d) the time by which the above departments are likely to be opened?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Sixteen Offices of the Reserve Bank of India are housed in their own buildings. State-wise information is given in the attached Statement.

(b) Except at Jammu and Kochi, all other offices have Issue and Banking Departments viz. Deposit Accounts, Public Accounts Department and Public Debt Office.

(c) RBI has decided to open Issue and Banking Departments at Jammu. At Kochi Office one department viz. Exchange Control Department and a Cell of Department of Economic Analysis and Policy are functioning. Since there is already a full fledged Office at Thiruvananthapuram, for the State of Kerala, other Departments are not considered necessary at Kochi.

(d) Since there are some issues to be sorted out before fully mechanised set-up can be started at Jammu Office, no definite time frame can be given.

Statement

Sl.No.	States	RBI Office at
1	2	3
1.	State of Andhra Pradesh	Hyderabad
2.	States of Assam, Arunachal Pradesh, Manipur, Meghalaya, Mizoram, Nagaland & Tripura	Guwahati
3.	State of Bihar	Patna
4.	State of Delhi	New Delhi
5.	State of Gujarat	Ahmedabad
6.	State of Jammu & Kashmir	Jammu
7.	State of Karnataka	Bangalore
8.	State of Kerala and Union Territory of Lakshadweep	Thiruvananthapuram, Kochi